

the following Declarations of Exemption:

- (1) 1/41/56-F.1., dated the 10th August, 1956 (3 Declarations)
- (2) 1/44/56-F.1., dated the 26th September, 1956 (3 Declarations)
- (3) 1/46/56-F.1., dated the 26th September, 1956 (5 Declarations)
- (4) 1/51/56-F.1., dated the 17th October, 1956. (1 Declaration)
- (5) 1/53/56-F.1., dated the 30th October, 1956 (1 Declaration)
- (6) 15/72/56-F.1., dated the 1st November, 1956 (9 Declarations)
- (7) 1/54/56-F.1., dated the 6th November, 1956 (1 Declaration)
- (8) 1/56/56-F.1., dated the 10th November, 1956 (2 Declarations)
- (9) 1/57/56-F.1., dated the 9th November, 1956 (1 Declaration)
- (10) 1/63/56-F.1., dated the 28th November, 1956. (1 Declaration)

[Placed in Library. See No.S-573/56]
STATEMENT RE. LAND ADMINISTRATION
IN CANTONMENT AREAS

Shri Datar: On behalf of Sardar Majithia, I beg to lay on Table a copy of the statement regarding Land Administration in Cantonment Areas—revision of existing Rules and Orders. [See Appendix V, annexure No. 20].

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current session, have been assented to by the President during the last week:—

- (1) The States Reorganisation (Amendment) Bill, 1956.
- (2) The Union Territories (Laws) Amendment Bill, 1956.
- (3) The Terminal Tax on Railway Passengers Bill, 1956.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Central Sales Tax Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Representation of the People (Fourth Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill 1956f which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."

(iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Administration of Evacuee Property (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."

(v) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, the 14th December, 1956, agreed without any amendment to the Road Transport Corporations (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 8th December, 1956."

(vi) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1956, agreed without any amendment to the Women's and Children's Institutions (Licensing) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 7th December, 1956."

BUSINESS ADVISORY COMMITTEE

FORTY-SIXTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

I beg to move:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

Shri Kamath (Hoshangabad): I have two points to submit with regard to this report. One is a particular point and the other a general one.

The particular point refers to items 5 and 6. Paragraph 3 of the report says:

"The Committee recommend that items Nos. 5 and 6 be taken up for consideration in the House

between 6 P.M. and 7 P.M. on any working day."

The committee has decided that one hour should be allotted to each of these two items. I would have been happy if these two items would have been taken up in the normal course of the day, i.e. before 6 o'clock. I would request that the above decision of the Business Advisory Committee may be changed by the House, so that these matters may be discussed in a more normal atmosphere and not after 6 o'clock when the House sits overtime.

The other matter is this. This is perhaps the last but one report of the Business Advisory Committee and the House has still before it, I believe, certain Bills which have been passed by the Rajya Sabha and transmitted to this House. I want to know from you the constitutional position in respect of those Bills which have been passed by the Rajya Sabha and transmitted to this House, but which are not passed by this House before it is prorogued, and dissolved early in April. In the next session, there will not be much time left, except for passing vote on account. I should like to know, therefore, whether those Bills will lapse. I believe under article 107 or 108, those Bills will lapse unless the House passed them before April. I would request you to see that all the important Bills—discarding minor Bills—passed by the Rajya Sabha may be taken up here before the House is prorogued in this session itself. The next session will be just a lame duck session—the Government have made it lame—and there will be no time.

Shri T. B. Vittal Rao (Khammam): May I make a statement regarding the motion for the appointment of a high power commission to examine the problem of safety in coal mines? I request that it may be taken up tomorrow or day after tomorrow. It was admitted in the last session itself in the beginning, but could not be taken up for want of time. This was subsequently admitted this session in the beginning. We are now in the *fag end*; it may be fixed for tomorrow or day after tomorrow.